

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/01/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : CP/10/2016

NAME OF THE PETITIONER(S) : Travancore Solvents & Oils

NAME OF THE RESPONDENT(S) : M/s Kerala Chamber of Commerce & Industry & 5 Ors

UNDER SECTION : 241,242,242 (4)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. S. Manoj Kumar (For. B. Dhanaraj)	Counsel for Petitioners	
2. T. V. P. Saini Vil. Mr. Anil Nair	R 2 & R 3	
3. K. Howtham Keenan	Counsel for RI	

ORDER

Counsels representing both the parties present. Counsel for petitioners filed a copy of the order of NCLAT dated 03.01.2017 that directed this Bench to decide the case both on merits and on the question of maintainability uninfluenced by the impugned order passed by this Tribunal. The copy of the same is taken on record. Time extended at request of counsel for the respondents to file counter. Put up on **02.02.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)